

constituted Selection Boards as they possess requisite qualifications and experience.

Instructions Issued by the Ministry of Rehabilitation

4017. **Shri Vajpayee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether instructions and orders issued by the Ministry or Office of Chief Settlement Commissioner from time to time regarding transfer of Government-built and evacuee properties to displaced persons and payment of compensation etc. are published in the Government Gazette; and

(b) if not, the reasons therefor?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). No. Only notifications issued in pursuance of powers conferred by the Displaced Persons (Compensation and Rehabilitation) Act, 1954 and the Rules made thereunder or amendments to these Rules are published in the Gazette of India. Instructions and administrative orders are intended for official use only. They are not published in the Gazette.

Memorandum of Demands by Refugees of Delhi

4018. { **Shri Liladhar Kotaki:**
Shri S. A. Mehdi:
Shrimati Ila Palchoudhuri:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the refugees of Delhi have submitted their demands in a memorandum to the Prime Minister recently; and

(b) the nature of their demands and the decision of the Government thereon?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes.

(b) The demands are as follows:

"(1) That the prices of the Government built or evacuee properties should be refixed at no-loss no-profit basis of the declared policy of the Government of India and to meet this purpose an Independent Commission consisting of expert engineers and representatives of Displaced Persons under the chairmanship of an Hon'ble Judge of the Supreme Court be appointed

(2) That notices of attachments, evictions, sale of property through Public auctions or by Tenders by the Rehabilitation department should be immediately withdrawn.

(3) That the price of land under the Government built structures should in no case exceed the actual price paid for purchase of land and its development.

(4) That the rent paid so far should be adjusted towards the cost

(5) That the cost should be recovered in thirty equated yearly instalments and no interest be charged for the instalments unpaid.

(6) That the double storeyed quarters should be made independent by providing them with separate latrines, baths etc.

(7) That no recoveries should be made from Displaced Persons who were given Rs. 500 each as gift, alongwith 100 yards of land free of cost

(8) That the Displaced Persons including those from Kashmir occupied areas who are eligible and entitled to allotment, be provided with residential and business premises

(9) That the Purana Qilla refugees should be given alternate built accommodation.

(10) That the possession of Displaced Persons who are in occupation of Government or evacuee properties should be regularised immediately.

(11) That the refugees from Pakistan-held Kashmir should have the same rights as those from West Pakistan and given facilities as mentioned in paras 8, 9 and 10 above.

(12) That compensation established after verification should be paid in full without discount (Kataut)

(13) That the claim of rural areas Displaced Persons should be treated at par with those of urban claims and compensation to the former be paid immediately. Claims of Kashmiri refugees be also admitted and verified.

(14) That the ownership rights in colonies like Kingsway Camp, Pardha Bagh, Kotla Feroze Shah, Anguri Bagh and other such colonies be transferred to the allottees immediately, and no demand of rent be made from them. The rights of ownership to the allottees in Kamla Market, Bara Hindu Rao, Ghaffar Market and other such markets be transferred to the allottees. The persons doing business in their allotted quarters be issued licences or provided with alternate business accommodation

(15) That Displaced Persons, rotting on the road side, occupying places of worship, living with their relatives should be provided with residential as well as business premises

(16) That widows, infirm persons and orphans should be provided with free accommodation and means of subsistences

(17) That to provide jobs and work to the Displaced Persons, Government and private industries should be started in Refugee colonies and new markets to be built.

(18) That Refugee colonies and markets be provided with Municipal amenities."

These demands are not new and have been considered by the Government on numerous occasions in the past. A number of concessions have already been given to Displaced Persons. It is not proposed to give any further concessions.

Market at Siliguri for Displaced Persons

4019. Shri Mansen: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that a market for displaced persons has been constructed in Siliguri;

(b) if so, at what cost;

(c) whether the buildings in the market are still unoccupied,

(d) if so, the reasons therefor; and

(e) the present structural condition of the building?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (e). An amount of Rs. 5,23,400 was sanctioned by the Government of India for the construction of a market for displaced persons at Siliguri. The expenditure actually incurred so far on the construction of the market is not known. This information as well as the information asked for in parts (c), (d) and (e) of the question have been called for from the State Government and will be laid on the Table of the Sabha in due course.

शिक्षा संस्थायें

४०२०. श्री प्रकाश बीर शास्त्री : क्या

पुनर्वास तथा अल्प संख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान में छूटी कितनी शिक्षा संस्थाओं को गत दस वर्षों में मुआवजा दिया जा चुका है और

(ख) क्या पुनर्वास मंत्रालय के बन्द होने से पूर्व शेष संस्थाओं को मुआवजा दिया जाएगा ?